

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF

SHRI BHAGWATI AGRO INDUSTRIES PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	Shri Bhagwati Agro Industries Private Limited
2.	Date of incorporation of corporate debtor	21/03/2014
3.	Authority under which corporate debtor is incorporated / registered	ROC- Gwalior
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01403MP2014PTC032572
5.	Address of the registered office and principal office (if any) of corporate debtor	E-56 Raj Plaza Chawani , Indore, Madhya Pradesh, India - 452001.
6.	Insolvency commencement date in respect of corporate debtor	13/11/2025
7.	Estimated date of closure of insolvency resolution process	12.05.2026 (180 days from 13/11/2025)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ms Teena Saraswat Pandey IBBI/IPA-001/IP-P00652/2017-2018/11126
9.	Address and e-mail of the interim resolution professional, as registered with the Board	387F, 114 Scheme Part 1 Behind Diksha Boys hostel, Sant Nagar, Indore, Madhya Pradesh ,452010 Email id : teenasaraswat@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	387F, 114 Scheme Part 1 Behind Diksha Boys hostel Sant Nagar, Indore, Madhya Pradesh ,452010 Email id : cirp.shribhagwati@gmail.com
11.	Last date for submission of claims	27.11.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) Not applicable as per information available with interim resolution Professional
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable as per information available with interim resolution Professional
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link https://www.ibbi.gov.in/home/downloads (b) Not Applicable.

Notice is hereby given that the National Company Law Tribunal, Indore Bench has ordered the commencement of a corporate insolvency resolution process of the SHRI BHAGWATI AGRO INDUSTRIES PRIVATE LIMITED on 13/11/2025 [insolvency commencement date].

The creditors of SHRI BHAGWATI AGRO INDUSTRIES PRIVATE LIMITED ,are hereby called upon to submit their claims with proof on or before 27.11.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Teena Saraswat Pandey

Interim Resolution Professional

SHRI BHAGWATI AGRO INDUSTRIES PRIVATE LIMITED

Date: 16.11.2025

Place: Indore

IBBI REGISTRATION NO. IBBI/IPA-001/IP-P00652/2017-18/11126

AFA No: AA1/11126/02/311225/107286 Validity till 31-Dec -25